

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 108 of 2024 (SZ)

In the matter of:

Bhagat Singh.A,
Ennore and Ors.

... Applicant(s)

Versus

The Union of India,
Represented by its Secretary to Government,
MoEF&CC, New Delhi and Ors.

...Respondent(s)

**REPORT FILED BY 2ND RESPONDENT-
TAMILNADU COASTAL ZONE AUTHORITY.**

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE:20.04.2025

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SITE INSPECTION REPORT FILED BY TAMIL NADU COASTAL ZONE AUTHORITY

Original Application no.: 108/2024 filed by Thiru A. Bhagat Singh, Ennore and Ors before the Hon'ble NGT (SZ) concerning the illegal expansions secured by M/S Coromandal International Limited, Ennore and illegal operation in the CRZ area.

The case was heard on 21.08.2024, during which the Hon'ble NGT (SZ) issued the following directive:

"2, The Tamil Nadu SCZMA is yet to file its response, as the preliminary issue of limitation has to be considered."

In accordance with the directives from the Hon'ble NGT (SZ), the Director, Department of Environment & Climate Change has instructed the Assistant Executive Engineer & Forest Range Officer from Department of Environment & Climate Change to inspect the site and to submit a detailed report on the same.

In this connection, a site visit was conducted along with the Forest Range Officer, TNPCB Ambattur AEE Thiru Somasundaram and Coromandal officials in M/S Coromandal International Limited, Ennore on 19/09/2024.

Observation/Findings

During inspection at the M/S Coromandal International Limited- Ennore, it was found to be operational. It was observed that at present, no new construction/ Modernization of work was found. Upon enquiry, the M/S Coromandal officials informed us that the unit was established in the year 1963 prior to the CRZ notification 1991 and there has been no increase in total land area since interception. The unit has taken approvals from MoEF&CC from time to time and the copy of the same is submitted for verification. The following documents are enclosed as annexure.

1. J-170119/9/94-IA-III dated 17.06.1994 - Permission for submarine pipeline system for imported ammonia. **Annexure- 1.**
2. J-17011/9/94-IA-III dated 20.12.1995 - Ammonia Storage tank at existing Ennore Unit. **Annexure- 2.**
3. F. No. J-11011/358/2007-IA II (I) dated 03.09.2007 for Expansion of Fertilizer plant. **Annexure- 3.** *with conditions stipulated.*

As per J-170119/9/94-IA-III dated 17.06.1994 condition,

(3) the proponents should prepare a proper Disaster Management plan and Contingency plan for any eventuality in the event of ammonia leakage from the pipe line or the store tank, and submit the same to the Ministry within three months of the issue of the clearance letter.

J-17011/9/94-IA-III dated 20.12.1995 condition

(ii) The condition stipulated by Tamil Nadu Pollution control board vide their letter no T11TNPCB/DNSEC/96/CMN/95 dated 22 August 1995 should be strictly implemented.

(v) Necessary support should be extended during monitoring of the project by our Regional office at Bangalore.

F. No. J-11011/358/2007-IA II (I) dated 03.09.2007 condition

(xix) the implementation of the project vis-à-vis environmental action plan shall be monitored by concerned regional office of the ministry SPCB/CPCB. A six-monthly compliance status report shall be submitted to monitoring agencies and shall be posted on the website of the company.

(xxi) the project authorities shall inform the Regional office as well as the ministry, the date of financial closure and financial approval of the project by the concerned authorities and the date of the start of the project.

Conclusion

1, As per CRZ Notification 2011 Para 3, Prohibited activities within CRZ, the following are declared as prohibited activities within the CRZ, -

(I) Setting up of new industries and expansion of existing industries except, -

(a) Those directly related to waterfront or directly needing foreshore facilities;

Explanation: The expression of “foreshore facilities” means those activities permissible under this notification and they require waterfront for their operations such as ports and harbours, jetties, quays, wharves, erosion control measures, breakwaters, pipelines, lighthouses, navigational safety facilities, coastal police stations and the like;

(ii) Provided that facilities for receipt and storage of fertilizers and raw materials required for manufacture of fertilizers like ammonia, phosphoric acid, sulphur, sulphuric acid, nitric acid and the like, shall be permitted within the said zone in the areas not classified as [CRZ1(A)].

2, The aforementioned industry began operations in 1963 and received CRZ clearance and approvals from MoEF&CC whenever it expanded or underwent modifications. According to the 2011 CRZ Notification, it is a permissible activity.

3, As per MoEF&CC F. No. J-11011/358/2007-IA II (I) dated 03.09.2007, condition_(xix) stipulated that the implementation of the project vis-à-vis environmental action plans shall be monitored by concerned regional office of the ministry SPCB/CPCB. A six-monthly compliance status report shall be submitted to monitoring agencies and shall be posted on the website of the company.

4, In view of above, a letter may be sent to MoEF&CC and Chairman CPCB, Parivesh Bhavan, CBD – cum- Office Complex, Delhi-110032, whether the project proponent has submitted the six-monthly compliance status report on regular basis.

5, A Letter may also send to the Member Secretary, TNPCB, Guindy- Chennai to confirm whether the project proponent has submitted the six-monthly compliance status report on regular basis and the current status of this matter to be reported to this office immediately.

Enclosed are the photographs taken during the inspection for your kind perusal.



Ammonia Tank

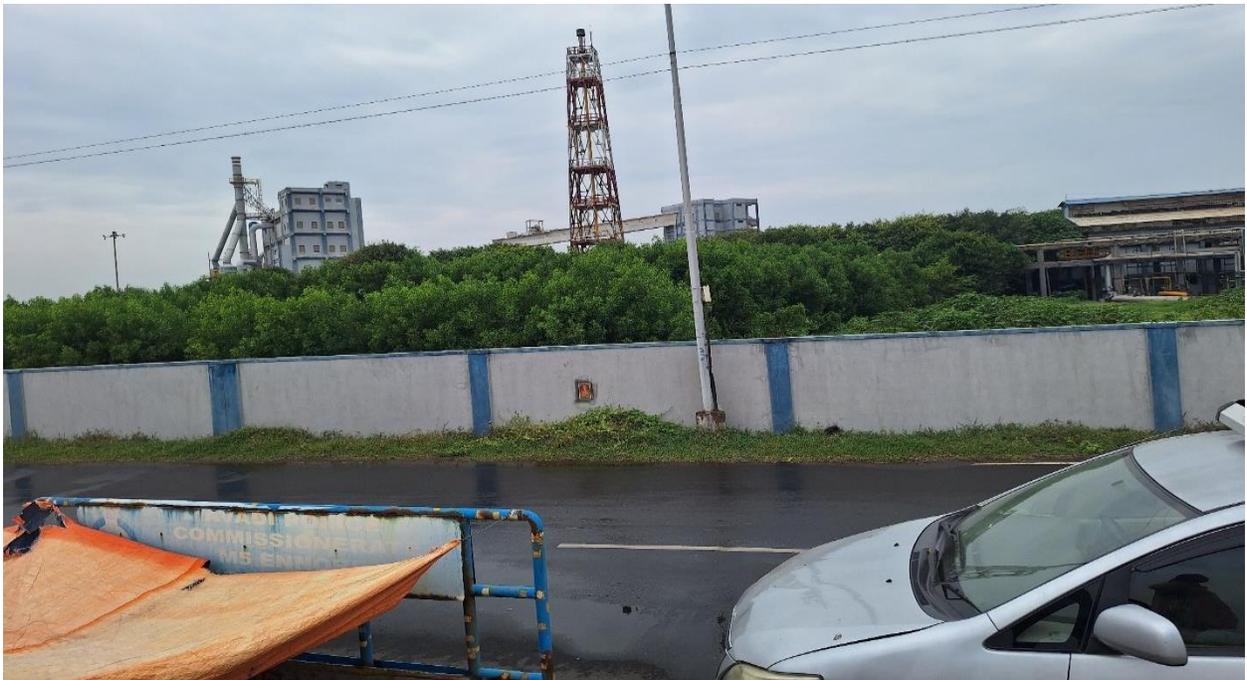


Ammonia tank Pipe line





Submarine pipeline



General view

Annexure -1

भारत सरकार
पर्यावरण एवं वन मंत्रालय
Government of India
Ministry of Environment & Forest.

No. J-17011/9/74-1A.111

To

OFFICE MEMORANDUM

Subject:- Permission for Submarine Pipe-line System for imported Ammonia at Enoore Coast under CR2 Notification - M/s. E.I.D. Parry (India) Ltd.

This has reference to the letter dated the 7th February, 1994 on the above subject from the General Manager(Fertilisers) E.I.D. Parry(India)Ltd.

2. The project has been examined in the Ministry and environmental clearance for the project is hereby accorded subject to the following conditions:-

- (1) The entire length of the pipe-line should be underground except at the factory location.
- (2) The project authorities would take all precautions and adopt full safety measures for handling of ammonia. Adequate precautions for the handling of ammonia vapours in case of emergency situation arising out of the closure of the plant should also be taken.
- (3) The proponents should prepare a proper Disaster Management Plan and a Contingency Plan for any eventuality in the event of ammonia leakage from the pipe-line or the storage tank, and submit the same to the Ministry within three months of the issue of the clearance letter.
- (4) The project authorities would adhere to the stipulations made by the Tamil Nadu Pollution Control Board and the State Government on safety/environmental issues.
- (5) The hazardous waste should be handled as per the Hazardous Wastes (Management & Handling) Rules, 1989 of the Environment (Protection) Act, 1986.
- (6) Handling, manufacture, storage and transport of hazardous chemicals should be carried out in accordance with the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989.

दूरभाष :

Telephone No.

सं.सं. :

Telegram : PARIYAVARAN,
NEW DELHI

पर्यावरण भवन, सी.जी.ओ. कॉम्प्लेक्स
PARIYAVARAN BHAVAN, C.G.O. COMPLEX

लोदी रोड, नई दिल्ली-110003
LODI ROAD, NEW DELHI 110003

Dated the 17/6/94

- (7) The project authorities should prepare and submit detailed quantitative risk assessment report along with on-site and off-site emergency preparedness plans (EPP) especially for ammonia stored within the premises of the fertilizer plant as required under the Rules 13 and 14 of the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 within six months. EPPs should have approval from the Competent authorities.
- (8) Adequate number of effluent and ground water monitoring stations should be set up in consultation with the State Pollution Control Board. Regular monitoring should be carried out for relevant parameters.
- (9) This Ministry or any competent authority may stipulate any further condition(s) subsequently for the project.
3. The Ministry may revoke or sustain the clearance of the project if implementation of the above conditions is not satisfactory or for any other reason which has adverse environmental impact.
4. The above conditions will be enforced, inter-alia under the Provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

adl
(ASHOK BHATIA)
Jt. Director

The General Manager (Fertilisers),
M/s. EID Parry (India) Ltd.,
Compound Fertilizer Factory,
Ennore Thermal Station P.O.,
Post Bang No. 2,
Madras - 600 057.

Copy to:-

1. Secretary, M/o Surface Transport, Transport Bhavan, Parliament Street, New Delhi.
2. Chief Secretary, Govt. of Tamil Nadu, Madras.
3. Secretary, M/o Commerce & Fertilisers, Govt. of India, New Delhi.
4. Chairman, Tamil Nadu Pollution Control Board, 32, Santhome High Road, 3rd & 4th Floors, Madras - 600 004.
5. Secretary, Environment, Govt. of Tamil Nadu, Madras.

[Signature]
(ASHOK BHATIA)
Jt. Director

Annexure - 2

No.J-17011/9/94-1A.III

भारत :
 Telephone : PARIYAVAHAN,
 NEW DELHI
 टूरभाष :
 Teletype : 4360478
 टेलिग्राफ (द्विभाषीय) :
 Telex : (bi-lingual) : W-66185 DOE IN
 Fax : 4360678

भारत सरकार
 पर्यावरण एवं वन मंत्रालय
 GOVERNMENT OF INDIA
 MINISTRY OF ENVIRONMENT & FORESTS
 पर्यावरण भवन, सी. जी. ओ. कॉम्प्लेक्स
 PARIYAVAHAN BHAWAN, C.G.O. COMPLEX
 लोदी रोड, नई दिल्ली-110003
 LODHI ROAD, NEW DELHI-110003

December 20, 1995

OFFICE MEMORANDUM

Subject : Ammonia Storage Tank at existing Ennore Fertiliser Factory, Tamilnadu, of capacity 12,500 MT.

Reference is invited to letter dated 19th October, 1995 from General Manager, E.I.D. Parry (India) Ltd., Madras regarding "Environmental Clearance for installation of proposed Ammonia Storage Tank at the existing factory.

2. The proposal for installation of one Storage Tank of capacity 12,500 MT has been examined and approved from environmental angle subject to the following conditions :-

- (i) The environmental conditions stipulated vide Ministry's O.M. No.J.11011/7/93-1A.II dated 16th December, 1993 for Expansion-cum-Modernisation of Compound Fertilizer Complex and O.M.No.J.17011/9/94-1A.III dated 17th June, 1994 on permission for Submarine Pipeline System for import of Ammonia at Ennore Coast under CRZ Notification should be strictly implemented.
- (ii) The conditions stipulated by Tamilnadu Pollution Control Board vide their letter No.T11/INPCBd/DNSEC/196/CMN/95 dated 22nd August, 1995 should be strictly implemented.
- (iii) Design of the tank should be to the specification approved by the Chief Controller of Explosives and special alternative arrangements must be ensured for refrigerated compressors. A stand-by DG set may be provided to ensure uninterrupted power supply to the refrigeration unit.
- (iv) The mock drills should be carried out for the Emergency Preparedness Plans drawn for the project and the staff employed in the factory premises should be adequately trained for handling any emergency arising out of any disaster. Windlocks may be provided in consultation with the State Pollution Control Board. Fugitive emissions of ammonia

- 2 -

may be controlled. Ammonia leakage detection devices with alarm may be provided as an early warning system at strategic locations.

- (v) Necessary support should be extended during monitoring of the project by our Regional Office at Bangalore.
- (vi) In case of any deviation or alteration in the design and capacity of 12,500 tonnes of storage tank, a fresh reference should be made to the Ministry for review.
- (vii) In case of any accidental leak from the tank, a protection bund shall hold the spill from entering the coastal waters.

3. The above conditions will be enforced inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 alongwith their amendments and rules.

N. Bhat
(Nalini Bhat)
Additional Director

Shri M.S. Srinivasan,
General Manager (Ferts.),
E.I.D. Parry (India) Ltd.,
Dare House, Post Box No.12,
MADRAS-600 001.

Copy to :-

1. The Chairman, Tamilnadu Pollution Control Board, 32, Santhome High Road, Madras-600004.
2. The Secretary (Environment), Govt of Tamilnadu, Madras.
3. The Secretary, Ministry of Chemicals and Fertilizers, Shastri Bhavan, New Delhi.
4. Chief Conservator of Forests, Regional Office (South Zone), Bangalore.
5. Guard file.

Nalini Bhat
Additional Director

Annexure - 3

SE

F. No. J-11011/358/2007-IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi - 110 003
E-mail : hanumant.singh@nic.in

Telephone : 011: 2436 7076
Dated 3rd September, 2007

To, ✓
M/s Coromandel Fertilizers Ltd.
Compound Fertilizer Plant
Ennore
Tamil Nadu

caswaranknv@cfl.murugappa.com
Fax-04027844117

Sub: Expansion of Fertilizer Plant at Compound Fertilizer Plant, Ennore, Tamil Nadu by M/s Coromandel Fertilizers Ltd. Environmental Clearance reg.

Sir,

This has reference to your letter No. Nil dated 11th April 2007, along with Form1, pre-feasibility report and Environmental Assessment Study Report, seeking environmental clearance for the above project under the Environment Impact Assessment Notification, 2006.

2. The Ministry of Environment and Forests has examined your application and noted that proposal is for environmental clearance for expansion of Fertilizer Plant Ammonium Phosphate Sulphate (1,70,000 to 3,30,000 MTPA) Sulphuric Acid (1,81,000 to 2,80,450 MTPA) and Phosphoric Acid (35,800 to 66,000 MTPA)] at the Compound Fertilizer Plant, Ennore, Tamil Nadu by M/s Coromandel Fertilizers Ltd. Expansion will be done within existing land and no additional land will be acquired. Details of products and capacities are as follows:

Plant	Consent Capacity (Existing)	Proposed Capacity
Fertilizer Plant	170,000 MTPA	330,000 MTPA
Phosphoric acid Plant	35,800 MTPA	66000 MTPA
Sulphuric acid plant	1.81,000 MTPA	280450 MTPA

3. Total cost of the project will be about Rs. 1.50 – 2.00 Crores for process improvements for enhancing the production capacity of the Fertilizer plant. No Sulphuric acid and Phosphoric Plant will be installed and additional requirement if any of Sulphuric acid and Phosphoric Acid will be imported. Increase in production will be achieved through technology innovations, process improvements, improving on-stream hours, maximization of equipment capacity and continuous supply of raw materials. Sulphuric acid plant will be based on DCDA technology. Anodic alloy protected coolers and scrubbers will be provided to Sulphuric acid plants. Five stage scrubbing system will be provided to control gaseous emissions. Scrubbers will also be provided to Phosphoric acid plant to scrub fluorine. Spray nozzles in the Fertilizer plant, improved catalyst in the Sulphuric Acid Plant and Kimre mesh pads with multi wash system will be provided to Phosphoric acid plant to control air emissions. Cyclone and scrubbers will be provided to control dust. Scrubbers will be provided to control NH_3 and SO_2 , Bag filters will be provided in Phosphoric Acid Plant to control dust emissions. Fume scrubbing system will be provided in Granulation Plant.
4. Total water requirement from Chennai Metro Water Supply will be $300 \text{ m}^3/\text{day}$ and prior permission has already been obtained. All the waste water generated will be collected and recycled into the process (Phosphoric Acid Plant). No effluent will be discharged. Thermal desalination plant will be installed to convert sea water to DM water to avoid tapping of ground water.
5. Green belt is already developed in 8 acres out of total 45 acres land available and it is proposed to develop green belt in 10% more area covering almost 25% area.
6. All the Chemical Fertilizer plants have been listed at S. N. 5(a) under Category 'A' and are appraised at the Central level. As per Section 7 (ii) of the EIA Notification, 2006 the proposal is considered without EIA/EMP and public hearing due to expansion of the project in the same location and proposed adequate pollution control measures.
7. Based on the information submitted by you, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14th September 2006 subject to the compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS :

- i) The expansion of the project shall be based on process improvement, technology innovation, improving on stream hours, maximization of equipment capacity and continuous supply of raw materials. No additional Sulphuric acid and phosphoric acid plant shall be installed for additional requirement of Sulphuric and phosphoric acid which shall be met by importing. Due to enhancement of production pollution load shall not increase from the existing load.
- ii) The project authorities shall install efficient scrubbing system to control fluorine emission and bag filters for dust control in phosphoric acid plant .
- iii) Multi stage scrubbing system shall be installed to control ammonia and suspended particulate matter in fertilizer plant.
- iv) The project authority shall install dust collection system in fertilizer bagging plant.
- v) The Sulphuric Acid Plant shall be based on double conversion double absorption technology and anodic alloy protected acid coolers shall be provided. Start-up scrubbers shall be installed in both Sulphuric acid plants to minimize SO₂ emission during start-up.
- vi) The project authority shall install high efficiency scrubber nozzles, additional tailgas scrubber, improve the scrubber efficiency by optimizing the L/G ratio, install additional cyclones in scrubbing system and install mist eliminators in scrubbers.
- vii) The proponent shall not withdraw groundwater for the plant.
- viii) The company shall develop the green belt in atleast 25% land area to mitigate the effect of fugitive emissions and noise as per the guidelines CPCB.
- ix) The company shall implement all the recommendations made in the Charter on Corporate Responsibility for Environmental Protection (CREP) for fertilizer industries.

B. GENERAL CONDITIONS :

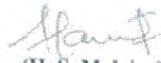
- (i) The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.
- (ii) The gaseous emissions (SO₂, SO₃, NO_x, NH₃, F, fertilizer dust) and particulate matter from various process units shall conform to the standards prescribed by the concerned authorities from time to time. Emission data shall be periodically monitored and reports submitted to Ministry's Regional Office, CPCB and SPCB.

- (iii) All the waste waters generated from the various processes shall be recycled/reuse in the plant and zero discharge shall be maintained. The domestic waste water shall be treated in septic tanks and treated waste shall be used for irrigation in the green belt.
- (iv) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (v) At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- (vi) The locations of ambient air quality monitoring stations shall be reviewed in consultation with the State Pollution Control Board (SPCB) and additional stations shall be installed, if required, in the downwind direction as well as where maximum ground level concentrations are anticipated.
- (vii) Dedicated scrubbers and stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided to control the emissions from various vents. The scrubbed water shall be sent to ETP for further treatment.
- (viii) All the storage tanks will be under negative pressure to avoid any leakages. Breather valves, N₂ blanketing and secondary condensers with brine chilling system shall be provided for all the storage tanks to minimize vapour losses. All liquid raw material shall be stored in storage Tanks and Drums.
- (ix) The company shall undertake following Waste Minimization measures.
 - Metering and control of quantities of active ingredients to minimize waste.
 - Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
 - Use of automated filling to minimize spillage.
 - Use of "Close Feed" system into batch reactors.
 - Venting equipment through vapour recovery system.
 - Use of high pressure hoses for equipment cleaning to reduce wastewater generation.
- (x) Fugitive emissions in the work zone environment, product, and raw materials storage area shall be regularly monitored. The emissions shall conform to the

limits imposed by the State Pollution Control Boards/Central Pollution Control Board.

- (xi) The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000 and Hazardous Waste (Management and Handling) Rules, 1989, as amended from time to time. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
- (xii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (xiii) The company shall develop rain water harvesting structures to harvest the run off water for recharge of ground water.
- (xiv) Occupational health surveillance of the workers shall be carried out on a regular basis and records shall be maintained as per the Factories Act.
- (xv) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment. The eco-development plan should be submitted to the SPCB within three months of receipt of this letter for approval.
- (xvi) The project proponent shall also comply with all the environmental protection measures and safeguards proposed in the EIA/EMP report.
- (xvii) A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xviii) The project authorities shall earmark adequate funds to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- (xix) The implementation of the project vis-à-vis environmental action plans shall be monitored by the concerned Regional Office of the Ministry/SPCB / CPCB. A six monthly compliance status report shall be submitted to monitoring agencies and shall be posted on the website of the Company.

- (xx) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xxi) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.
10. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
11. The Ministry reserves the right to stipulate additional conditions, if found necessary. The company in a time bound manner will implement these conditions.
12. The above conditions will be enforced, inter-alia under the provisions of the Water(Prevention & Control of Pollution) Act,1974, Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 Hazardous Wastes (Management and Handling) Rules, 2003 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

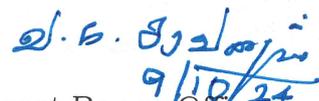

(H. S. Malviya)
Joint Director

Copy to: -

1. The Secretary (Environment), Govt. of Tamil Nadu, Fort. St. George, Chennai-600009.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi-110032.
3. The Chairman, Tamil Nadu Pollution Control Board, 100, Anna Salai, Guindy, Chennai - 600032.
4. The Chief Conservator of Forests (Central), Regional Office (SZ), Kendriya Sadan, IVth Floor, E&F Wings, 7th Main Road, IInd Block, Koramangala, Bangalore-560034.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File.
7. Record File.


(H.S. Malviya)
Joint Director

6


9/10/24
Forest Range Officer


09/10/24
Assistant Executive Engineer

DoE&CC

DoE&CC